

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 82/MP/2025

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 24th February, 2025

In the matter of

Petition under Section 79 of the Electricity Act read with Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation in implementing Regulation 24(2) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 with respect to Unit 2 (350 MW) of Thermal Power Plant of the Petitioner at Sahajbahal, Jharsuguda in the State of Orissa.

And

In the matter of

JSW Energy (Utkal) Limited (JSWEUL)

Survey No. 109, Q-City
Nanakramguda, Gachibowli,
Hyderabad, Rangareddy-500032
Telangana

....Petitioner

Vs

1. Grid Controller of India Limited,

B-9, Qutab Institutional Area
Katwaria Sarai, New Delhi-110016

2. Eastern Regional Load Dispatch Centre,

14, Golf Club Road,
Golf Garden, Tollygunge
Kolkata-700033

3. GRIDCO Limited,

24, Janpath, Bhubawaneshar- 751002
Odisha

....Respondents

Parties Present:

Shri Aman Anand, Advocate, JSWEUL
Shri Aman Dixit, Advocate, JSWEUL
Ms. Natasha Debroy, Advocate, JSWEUL
Mr. Anurag, JSWEUL
Shri Alok Mishra, NLDC

ORDER

The Petitioner, NTPC Limited, has filed the present Petition with the following prayers:

“(a) Admit the present Petition;

(b) Grant relaxation in Regulation 24(2) of the CERC (Indian Electricity Grid Code) Regulations, 2023, regarding the implementation of AGC prior to declaration of COD of Unit No. 2 (350 MW) of Petitioner’s Thermal Power Plant at Jharasguda under Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023;

(c) Grant Nine months (9 months) time extension to the Petitioner to enable commissioning of AGC of Unit No. 2 (350 MW) of Petitioner’s Thermal Power Plant at Jharasguda from the date of expected COD of the unit i.e. 15.01.2025 or Actual COD, whichever is later under Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023; and/or

(d) Pass any other order(s), as it may deem fit in the interest of justice.”

2. During the course of the hearing on 11.2.2025, the learned counsel for the Petitioner submitted that the Petitioner had implemented the Automatic Generation Control and sought permission for withdrawal of the instant Petition.

3. Accordingly, in view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, Petition No. 82/MP/2025 is disposed of as withdrawn.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson